

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 15/TT/2023**

<b>Subject</b>	:	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for instant assets under POWERGRID works associated with the Eastern Region Strengthening Scheme-XXIII in the Eastern Region.
<b>Date of Hearing</b>	:	20.12.2023
<b>Coram</b>	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited (PGCIL)
<b>Respondents</b>	:	Bihar State Power(Holding) Company Limited (BSPHCL) and others
<b>Parties Present</b>	:	Ms. Rohini Prasad, Advocate, BSPHCL Ms. Supriya Singh, PGCIL Shri Vivek Singh, PGCIL Shri Amit Yadav, PGCIL

**Record of Proceedings**

The instant petition is filed for the determination of transmission tariff for the 2019-24 tariff period under POWERGRID works associated with the Eastern Region Strengthening Scheme-XXIII in the Eastern Region for the following assets:

Asset-1: Bypassing of 400 kV D/C Farakka - Kahalgaon (Ckt-3 & Ckt-4) and 400 kV S/C Farakka-Durgapur (Ckt-1 & Ckt-2) existing Transmission Line from NTPC, Farakka so as to form 400 kV D/C Kahalgaon-Durgapur along with upgraded bays at Durgapur Sub-station and Kahalgaon Sub-station.

Asset-2: 01 no. 500 MVA, 400/220 kV Transformer (4th ICT) along with 01 no. 400 kV ICT bay (AIS) & 01 No. 220 kV ICT bay (GIS) along with 220 kV Cable from ICT to GIS bay at Muzaffarpur (POWERGRID) 400/220 kV Sub-station.

Asset-3: LILO of both Circuits of Kishanganj (POWERGRID) -Darbhanga (DMTCL) 400 kV D/C (Quad) Line at Saharsa New (POWERGRID) sub-station along with associated 04 nos. 400 kV Line Bays at Saharsa New (POWERGRID) Sub-station.



2. The representative for the Petitioner submitted that on the last date of hearing, BSPHCL was given an opportunity to file a reply in the matter, and BSPHCL has filed the reply and the Petitioner has filed the rejoinder.

3. The learned counsel of the Respondent submitted that they have filed their reply vide affidavit dated 17.10.2023.

4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

